

BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****I.A. Nos. 733/2025 & 734/2025****IN****ORIGINAL APPLICATION NO. 589/2025****VARUN GULATI****APPLICANT****VERSUS****CPCB & ORS.****RESPONDENT****INDEX**

Sl. No.	Particulars	Pages
1.	Reply On Behalf of SEIAA, U.P. With Affidavit	1-7
2.	Annexure No-1:- True copy of the Environmental Clearance letter dated 23.04.2025	8-25
3.	Annexure No-2:- True copy of the Office Memorandum dated 29.06.2010	26

Date:20/12/2025**THROUGH****Place: New Delhi****Priyanka swami
Advocate****Standing Counsel For SEIAA U.P
F-13, Jangpura, New Delhi 110014**

BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****I.A. Nos. 733/2025 & 734/2025****IN****ORIGINAL APPLICATION NO. 589/2025****VARUN GULATI****APPLICANT****VERSUS****CPCB & ORS.****RESPONDENT****REPLY ON BEHALF OF SEIAA, U.P. WITH AFFIDAVIT****MOST RESPECTFULLY SHOWETH:**

1. That the answering Respondent respectfully denies each and every statement, contention, submission, allegation, and/or averment made by the Applicant in the complaint insofar as the same is contrary to or inconsistent with the present reply and the records of the case. It is categorically submitted that all such statements or averments which are inconsistent with the submissions made herein are denied in toto, save and except those which are specifically and expressly admitted hereinafter. It is further submitted that any omission to specifically deny any averment of the Applicant shall not be construed as an admission on the part of the answering Respondent, and no adverse inference whatsoever may be drawn therefrom.
2. That the Ministry of Environment and Forests, Government of India, vide notification dated 14.09.2006 (as amended), has made Prior Environmental

Clearance a mandatory pre-condition for the establishment or expansion of any project or activity listed in the Schedule appended thereto, including all new projects, expansions or modernisations crossing the prescribed threshold limits, and any change in product-mix beyond the specified range, with the objective of imposing appropriate restrictions or prohibitions based on potential environmental impacts.

- 3.** That under the said notification, Environmental Clearance for projects falling under Category "A" of the Schedule is required to be obtained from the Central Government through the Ministry of Environment and Forests, whereas clearance for projects falling under Category "B" is to be obtained at the State level from the State Environment Impact Assessment Authority (SEIAA), based on the recommendations of a duly constituted State Expert Appraisal Committee (SEAC).
- 4.** That SEIAA-Uttar Pradesh and SEAC-Uttar Pradesh were constituted vide notification S.O. 3338(E) dated 16.10.2017 and subsequently reconstituted vide notification S.O. 2276(E) dated 11.06.2021 issued by the Ministry of Environment, Forest & Climate Change. The Directorate of Environment, Government of Uttar Pradesh, has been designated as the Secretariat to both bodies, and all proposals for Prior Environmental Clearance received by SEIAA-UP are processed strictly in accordance with the provisions of the EIA Notification, 2006, as amended.
- 5.** That it is pertinent to mention that the reconstituted SEIAA-UP and SEAC-UP, constituted vide notification S.O. 2276(E) dated 11.06.2021 issued by the

Ministry of Environment, Forest & Climate Change, were dissolved on 10.06.2025 and thereafter reconstituted on 26.08.2025.

6. That the Directorate of Environment, Government of Uttar Pradesh, has been declared by the State Government to function as the Secretariat to the statutory bodies, namely SEIAA and SEAC.
7. That all project proposals received by SEIAA, Uttar Pradesh, for Prior Environmental Clearance are processed strictly in accordance with the EIA Notification, 2006 (as amended).
8. That the project proponent submitted an online application on the Parivesh Portal on 09.12.2024, bearing Proposal No. SIA/UP/MIN/513867/2024, seeking grant of Environmental Clearance for an Ordinary Sand Mining Project on the riverbed of the Yamuna River located at Gata No. 01, Village Nauraspur, Tehsil Loni, District Ghaziabad, State Uttar Pradesh, covering an area of 1.81 hectares.
9. That it is relevant to state that Prior Environmental Clearance under the provisions of the EIA Notification, 2006 was granted for the said Ordinary Sand Mining Project on the Yamuna River at Gata No. 01, admeasuring 1.81 hectares, situated at Village Nauraspur, Tehsil Loni, District Ghaziabad, Uttar Pradesh, vide EC Identification No. EC24C0107UP5980884N dated 23.04.2025, in favour of Shri Jasbir Singh, M/s Nirmal Sand and Infra Private Limited, S/o Joginder Singh, X-204/1, Gali No. 11, Behind Samudai Bhawan, Brahampuri, North East Delhi – 110053. **True copy of the Environmental Clearance letter dated 23.04.2025 is annexed herewith and marked as Annexure No.–01.**

- 10.** That it is most respectfully submitted that, with respect to instances of illegal mining, the primary responsibility for regulation and control vests with the District Administration and the Mining Department. The role of the State Environment Impact Assessment Authority (SEIAA) is confined to ensuring that Environmental Clearances are granted strictly in accordance with the applicable statutory provisions.
- 11.** That it is further respectfully submitted that SEIAA has examined and evaluated the project while giving due primacy to environmental considerations and the larger public interest, including the protection of natural resources such as rivers. The approach adopted by SEIAA is not mine-centric but is guided by environmental and social considerations, ensuring that ecological sustainability is maintained.
- 12.** That SEIAA, Uttar Pradesh, is a statutory authority constituted under the Environmental Impact Assessment Notification, 2006, entrusted with the responsibility of appraisal and grant of Environmental Clearances to projects falling within its jurisdiction. Its mandate is limited to assessment of potential environmental impacts and ensuring compliance with applicable legal requirements at the stage of grant of clearance. The Office Memorandum dated 29.06.2010 issued by the Ministry of Environment, Forest & Climate Change clearly designates the Regional Offices of the Ministry as the competent authority for post-clearance monitoring, compliance enforcement, and regulatory inspections. SEIAA, Uttar Pradesh, functions strictly within its jurisdiction and extends necessary support to regulatory authorities whenever

required. **True copy of the Office Memorandum dated 29.06.2010 is annexed herewith and marked as Annexure No.-02.**

- 13.** That SEIAA, Uttar Pradesh, operates strictly within the limits of its statutory jurisdiction and does not possess institutional mechanisms for post-clearance monitoring or enforcement. The responsibility for monitoring compliance lies with the Ministry of Environment, Forest & Climate Change. Nevertheless, SEIAA remains committed to extending cooperation and assistance as and when required. SEIAA, Uttar Pradesh, respectfully assures this Hon'ble Tribunal of its continued commitment to upholding environmental laws and addressing concerns in the interest of environmental protection.
- 14.** That the answering Respondent respectfully submits that it remains at the disposal of this Hon'ble Tribunal and undertakes to abide by and ensure strict compliance with any further orders or directions that may be passed in the present matter.

Date:20/12/2025

THROUGH

Place: New Delhi



**Priyanka swami, Advocate
Standing Counsel For SEIAA U.P
F-13, Jangpura, New Delhi 110014**

BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****I.A. Nos. 733/2025 & 734/2025****IN****ORIGINAL APPLICATION NO. 589/2025****VARUN GULATI****APPLICANT****VERSUS****CPCB & ORS.****RESPONDENT****AFFIDAVIT**

1. I, VIDHYOTMA BHARTI, aged about 49 years w/o Dr. G.L. Nigam is presently posted as Assistant Director, Regional Office, Noida, Directorate of Environment, U.P., having an office at E-12/1, Noida, U.P., presently at New Delhi, do hereby solemnly affirm and declare as under: -
2. 1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit on behalf of Member Secretary, SEIAA before this Tribunal.
3. That the accompanying reply has been drafted by our counsel upon my instructions.
4. That the contents of the accompanying reply are true and correct, and the knowledge has been derived from official records and nothing material has been concealed therefrom.
5. That the Deponent will continue to extend her full cooperation and shall abide by any further directions that the Hon'ble Tribunal may issue.



V. Sharma
DEPONENT

VERIFICATION

Verified on solemn affirmation at New Delhi on this **20 DEC 2025** day of.....2025, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

*Identified By
Priyanka Swami
D/4478/10.
I identified the deponent who
has signed in my presence*



V. Sharma
DEPONENT

ATTESTED

**NOTARY PUBLIC
(INDIA)**

20 DEC 2025



सत्यमेव जयते

File No.: 9486

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority(SEIAA),

UTTAR PRADESH)



Dated 23/04/2025



To,

Shri Jasbir Singh
M/s nirmal sand and infra private limited
S/o Joginder Singh, X-204/1, Gali No. 11, Behind Samudai Bhawan, Brahampuri, North East, Delhi -
110053, NORTH EAST, DELHI, 110053
infosandnirmal123@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding Ordinary Sand Mining Project on Yamuna river at Gata No. 1, Area- 1.81 ha in Village- Nauraspur, Tehsil- Loni, District- Ghaziabad, U.P., (Leased Area 1.81 ha).

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/UP/MIN/513867/2024 dated 09/12/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107UP5980884N
(ii) File No.	9486
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals Nauraspur Ordinary Sand mining project on Riverbed of Yamuna River located at Gata No. 01, Village- Nauraspur, Tehsil- Loni, District: Ghaziabad, State- Uttar Pradesh Area - 1.81 ha
(vii) Name of Project	
(ix) Location of Project (District, State)	GHAZIABAD, UTTAR PRADESH
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	No

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-1(Part A and B) were submitted to the SEAC for appraisal under the provision of EIA notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEAC in its meeting held on 29-1-2025 . The minutes of the meeting and all the Application and documents submitted [(viz. Form-1 Part A, Part B, Part C EIA, EMP)] are available

on PARIVESH portal which can be accessed by scanning the QR Code above.

5. The brief about configuration of plant/equipment, products and by products and salient features of the project along with environment settings, as submitted by the Project proponent in Form-1 (Part A, B and C)/EIA & EMP Reports/presented during SEAC meeting are annexed to this EC as Annexure (2).

6. The SEAC, in its meeting held on 29-1-2025 based on information & clarifications provided by the project proponent and after detailed deliberations recommended the proposal for grant of EC under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of specific and general conditions as detailed in Annexure (1).

7. The SEIAA in its meeting held on 05-4-2024 has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the SEAC hereby decided to grant EC for instant proposal of Shri Jasbir Singh under the provisions of EIA Notification, 2006 and as amended thereof subject to stipulation of specific as detailed in Annexure (1).

8. The SEIAA, U.P. reserves the right to stipulate additional conditions, if found necessary.

9. The EC to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

10. General Instructions:-

a) The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.

b) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.

c) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

d) The project proponent shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

e) Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

f) The SEIAA reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

11. This issues with the approval of the Competent Authority.

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Environmental Attributes

S. No	EC Conditions
1.1	<p>1. The environmental clearance will be co-terminus with the validity of the lease period mentioned in the LoI or co-terminus with the validity of current mine plan whichever is earlier, after this period the EC will automatically become null and void.</p> <p>2. The quantity mentioned in LoI or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders.</p> <p>3. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.</p>

S. No	EC Conditions
	<p>4. No mining activity should be carried out in-stream channel as per SSMMG, 2016.</p> <p>5. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.</p> <p>6. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.</p> <p>7. Project Proponent should submit working plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.</p> <p>8. The project proponent shall install solar lights in their project area to minimise the consumption of electricity.</p> <p>9. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.</p> <p>10. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer Expert Agency in this field</p> <p>11. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.</p> <p>12. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.</p> <p>13. The project proponent should explore the possibilities of rainwater harvesting in the premises of project area</p> <p>14. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.</p> <p>15. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.</p> <p>16. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.</p> <p>17. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.</p> <p>18. Submit the Hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.</p> <p>19. Environment management in according to environmental status and impact of the project.</p> <p>20. During the school opening and closing time transportation of minerals will be restricted.</p> <p>21. Pakkamotorable haul road to be maintained by the project proponent.</p> <p>22. A separate Environmental Management Cell with suitable qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.</p> <p>23. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.</p> <p>24. Provision for two toilets and hand pumps should be made at mining site.</p> <p>25. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.</p> <p>26. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per</p>

S. No	EC Conditions
	<p>law shall be initiated against the authority issuing the cluster certificate.</p> <p>27. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.</p> <p>28. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.</p> <p>29. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.</p> <p>30. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.</p>
1.2	<ol style="list-style-type: none"> 1. Validity period of this EC is 6 months as the LoI has been issued for a period of 6 months and co-terminus with the validity of current mine plan or current lease period whichever is earlier after this period the EC will become null and void. 2. Directions/suggestions given during public hearing and commitment made by the project proponent on these should be strictly complied with. 3. A certificate from Forest Department (not below the rank of ACF) shall be obtained, no forest land is involved in mining or as a route for mineral transportation. If forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhinyam,2023 and submit before the start of work. 4. During DSR formulation a sub-committee is formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted with-in 15 days that the project does not lies with-in any Protected area, National park, sanctuary and ESZ. 5. The mining lease holders shall ensure to comply with mine reclamation plan as submitted. 6. Stream will not be diverted to form inactive channel for mining. 7. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 2,000 km from the boundary of the lease area and will make provision for maintenance for 5 years. 8. Also, the coordinates of area earmarked for plantation should be clearly spelt out and polygon should be attached and submitted within a month. Plantation of saplings shall be carried out in earmarked area as part of tree plantation campaign “Ek Ped Ma Ke Naam” and the details of the same shall be uploaded in the Meri LiFE Portal (https://merilife.nic.in) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024. 9. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition. 10. The project proponent shall ensure that water bodies do not get polluted due to mining activity. 11. Department of Geology and Mines, Government of Uttar Pradesh and/or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation. 12. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.

S. No	EC Conditions
	<p>13. The project proponent shall install rooftop solar plant in one school in the vicinity of project area and construct toilets especially in girls' school as part of CER activity.</p> <p>14. Since large number of mining projects are ongoing as well as new mining leases are coming up in the district, CAAQMS shall be installed in consultation with UPPCB.</p> <p>15. Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.</p> <p>16. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.</p> <p>17. In case of violation of any EC conditions, this EC is liable to be cancelled based on report/recommendation of DM/IRO/UPPCB.</p>

Standard EC Conditions for (Mining of minerals)

1. Statutory Compliance

S. No	EC Conditions
1.1	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
1.2	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
1.3	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of Schedule-I species in the study area).
1.4	The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.
1.5	State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
1.6	A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
1.7	The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area."

S. No	EC Conditions
1.8	The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
1.9	The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
1.10	The Project Proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred. PP needs to apply for transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
1.11	This Environmental Clearance (EC) is subject to orders/ judgment of Honble Supreme Court of India, Honble High Court, Honble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
1.12	The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.
1.13	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
1.14	The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.

2.

S. No	EC Conditions
2.1	The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
2.2	The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.

3. Air Quality Monitoring And Preservation

S. No	EC Conditions
3.1	Design the ventilation system for adequate air changes as per ACGIH document for all tunnels, motor houses, Oil Cellars.
3.2	The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
3.3	Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.
3.4	Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
3.5	The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2, CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
3.6	Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.
3.7	The project proponent shall install system to carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g., PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to S02 and NOx emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120 each).covering upwind and downwind directions.
3.8	The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories. Monitor fugitive emissions in the plant premises.
3.9	The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognised under Environment (Protection) Act, 1986. 9) The project proponent shall install system to carryout Continuous Ambient Air Quality monitoring for

S. No	EC Conditions
	common/criterion parameters relevant to the main pollutants released (e.g., PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to SO2 and NOx emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120 each). covering upwind and downwind directions.
3.10	The project proponent use leak proof trucks/dumpers carrying ore and other raw materials and cover them with tarpaulin.

4. Water Quality Monitoring And Preservation

S. No	EC Conditions
4.1	Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
4.2	Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
4.3	The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.
4.4	The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
4.5	The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
4.6	Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF&CC annually.
4.7	The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease including upstream and downstream. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior

S. No	EC Conditions
	approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
4.8	In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
4.9	Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
4.10	The project proponent shall make efforts to minimise water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.
4.11	The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.
4.12	The project proponent shall provide the slime disposal facility with impervious lining and collection wells for seepage. The water collected from the slime pond shall be treated and recycled.
4.13	Adhere to Zero Liquid Discharge
4.14	Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
4.15	Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
4.16	The project proponent shall practice rainwater harvesting to maximum possible extent.

5. Noise And Vibration Monitoring And Prevention

S. No	EC Conditions
5.1	The Project Proponent shall take measures for control of noise levels below 85 dBA in the work

S. No	EC Conditions
	environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
5.2	The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
5.3	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.

6. Noise Monitoring And Prevention

S. No	EC Conditions
6.1	The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.
6.2	Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.

7. Energy Conservation Measures

S. No	EC Conditions
7.1	Provide LED lights in their offices and residential areas.
7.2	Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;

8. Mining Plan

S. No	EC Conditions
8.1	The Project Proponent shall adhere to approved mining plan, inter alia, including, total excavation (quantum of mineral, waste, over burden, inter burden and top soil etc.); mining technology; lease area; scope of working (method of mining, overburden & dump management, O.B& dump mining, mineral transportation mode, ultimate depth of mining, concurrent reclamation and reclamation at mine closure; land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life; etc.).
8.2	The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine

S. No	EC Conditions
	lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.

9. Land Reclamation

S. No	EC Conditions
9.1	Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
9.2	The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
9.3	The Overburden (O.B.), waste and topsoil generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB / waste dumps / topsoil dump like height, width and angle of slope shall be governed as per the approved Mining Plan and the guidelines/circulars issued by D.G.M.S. The topsoil shall be used for land reclamation and plantation.
9.4	Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.

10. Waste Management

S. No	EC Conditions
10.1	Kitchen waste shall be composted or converted to biogas for further use.(to be decided on case to case basis depending on type and size of plant)
10.2	The waste oil, grease and other hazardous waste shall be disposed of as per the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016.

11. Transportation

S. No	EC Conditions
11.1	No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers. [If applicable in case of road transport].
11.2	The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

12. Green Belt And Emp

S. No	EC Conditions
12.1	Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant
12.2	The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.

13. Public Hearing And Human Health Issues

S. No	EC Conditions
13.1	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
13.2	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
13.3	The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms of

S. No	EC Conditions
	Factory Act.
13.4	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
13.5	Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.

14. Green Belt

S. No	EC Conditions
14.1	The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.

15. Corporate Environment Responsibility

S. No	EC Conditions
15.1	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
15.2	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
15.3	The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest I wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
15.4	All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Mineral Beneficiation plants shall be implemented.
15.5	The Project Proponent shall submit the time- bound action plan to the concerned regional office of the Ministry within 6 months from the date of issuance of environmental clearance for undertaking

S. No	EC Conditions
	the activities committed during public consultation by the project proponent and as discussed by the EAC, in terms of the provisions of the MoEF&CC Office Memorandum No.22-65/2017-IA.III dated 30 September, 2020. The action plan shall be implemented within three years of commencement of the project.
15.6	Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

16. Miscellaneous

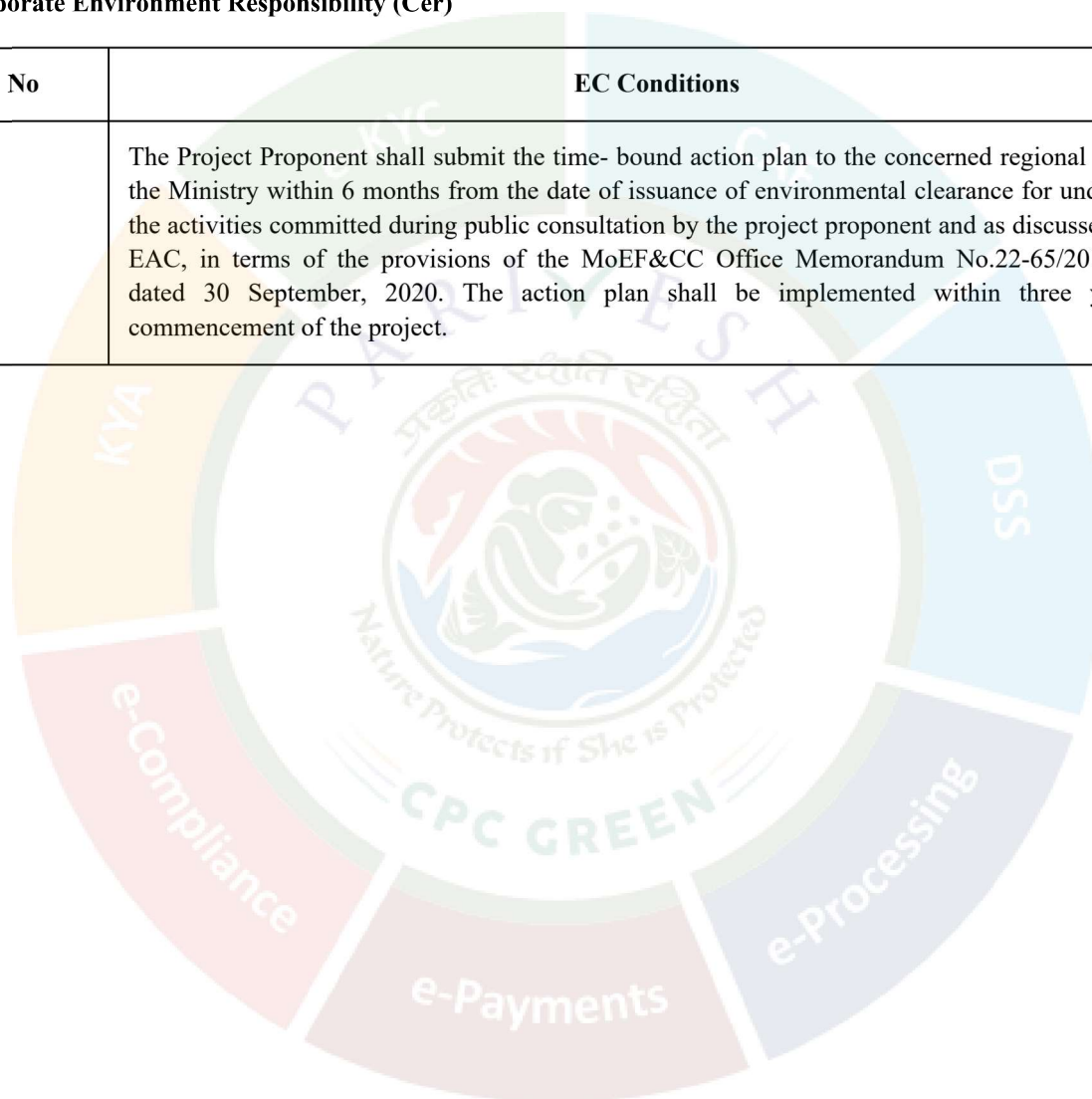
S. No	EC Conditions
16.1	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
16.2	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
16.3	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
16.4	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
16.5	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
16.6	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
16.7	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponents website permanently.
16.8	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
16.9	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to

S. No	EC Conditions
	the Expert Appraisal Committee.
16.10	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
16.11	The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
16.12	44) The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
16.13	In pursuant to Ministry's O.M No 22-34/2018-IA.III dated 16.01.2020 to comply with the direction made by Honble Supreme Court on 8.01.2020 in W.P. (Civil) No 114/2014 in the matter Common Cause vs Union of India, the mining lease holder shall after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
16.14	The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
16.15	The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF&CC.
16.16	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
16.17	A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF&CC.
16.18	The concerned Regional Office of the MoEF&CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) by furnishing the requisite data / information / monitoring reports.
16.19	The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
16.20	The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
16.21	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the

S. No	EC Conditions
	Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
16.22	Concealing factual data failure to comply with any or submission of false/ fabricated data and of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

17. Corporate Environment Responsibility (Cer)

S. No	EC Conditions
17.1	The Project Proponent shall submit the time- bound action plan to the concerned regional office of the Ministry within 6 months from the date of issuance of environmental clearance for undertaking the activities committed during public consultation by the project proponent and as discussed by the EAC, in terms of the provisions of the MoEF&CC Office Memorandum No.22-65/2017-IA.III dated 30 September, 2020. The action plan shall be implemented within three years of commencement of the project.



Annexure- 2

A presentation was made by the project proponent along with their consultant M/s Cognizance Research India Pvt. Ltd to SEAC on 08-05-2024.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Ordinary Sand Mining Project on Yamuna river at Gata No. 1, Area-1.81 ha in Village- Nauraspur, Tehsil- Loni, District- Ghaziabad, U.P., (Leased Area 1.81 ha).

2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/513867/2024		
2.	File No. allotted by SEIAA, UP	9486		
3.	Name of Proponent	M/S Nirmal Sand & Infra Pvt Ltd., Prop. Shri Jasbir Singh		
4.	Full correspondence address of proponent and mobile No.	R/o 204/1, Gali No. 11, Behind Samudai Bhawan, Brahampuri North East- Delhi – 110053.		
		Mobile No-		
		Email-		
5.	Name of Project	Nauraspur Ordinary Sand Mining Project on Yamuna		
6.	Project location (Plot/Khasra/Gata No.)	Gata No. 1		
7.	Name of Village	Nauraspur		
8.	Tehsil	Loni		
9.	District	Ghaziabad		
10.	Name of Minor Mineral	Ordinary Sand		
11.	Sanctioned Lease Area (in Ha.)	1.81 ha		
12.	Max & Min mRL within lease area	Max- 110 m to 112 m		
13.	Pillar Coordinates (Verified by DMO)	S. No.	Latitude	Longitude
		A	28°49'35.00"N	77°13'29.82"E
		B	28°49'29.02"N	77°13'29.47"E
		C	28°49'21.50"N	77°13'22.48"E
		D	28°49'21.82"N	77°13'21.81"E
		E	28°49'30.22"N	77°13'27.75"E
		F	28°49'34.87"N	77°13'27.76"E
14.	Total Geological Reserves	35,199 Cum		
15.	Total Mineable Reserves in LOI	22,622 cum in 6 months		
16.	Total Proposed Production	22,622 cum in 6 months		
17.	Sanctioned Period of Mine lease	5 years		
18.	No. of workers	50		
19.	Type of Land	Government waste land		
20.	Ultimate Depth of Mining	2.2		
21.	Nearest metalled road from site	1.0 km		
22.	Water Requirement	PURPOSE		REQUIREMENT (KLD)
		Drinking		0.50
		Suppression of dust		6.00
		Plantation		3.60

		Others (if any)	0.50
		Total	10.60
23.	Name of QCI Accredited Consultant with QCI No and period of validity.	Cognizance Research India Pvt. Ltd. Certificate no. NABET/EIA/23-26/RA 0317, Validity- 9-09-2026	
24.	Any litigation pending against the project or land in any court	No	
25.	Details of 500 m Cluster Map & certificate issued by Mining Officer	Yes, certified Ref. No. 186/Khanan/Ghaji/2024-25, Dated 3.06.2024	
26.	Details of Lease Area in approved DSR	Yes, given in the DSR at Page No.11, sl. No. 3	
27.	Proposed EMP cost	Total project cost- 87,63,978/-/- Recurring Cost- 6,55,000/-	
28.	Length and breadth of Haul Road	Length: 500 m, width: 6 m	
29.	No. of Trees to be Planted	1800 plants	

3. Action Plan as per Ministry's O.M. dated 30/09/2020:

Sl. No.	Activity	Capital Cost (in Rs.)	Quantity
1.	Installation of Solar Street Lights in Gram Panchayat Area village- Nauraspur , Ghaziabad	1,75,000	3
Total		1,75,000	

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

Copy, through email, for information and necessary action to –

- Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)**
- Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
- Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
- District Magistrate, Ghaziabad.**
- Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.in)**
- Copy for Guard File.**

(Ajay Kumar Sharma)
Signature Not Verified

Digitally Signed by: Mr Ajay Kumar
Sharma
Member Secretary, SEIAA

Date: 23/04/2025

ANNEXURE NO.2

94

By Speed Post

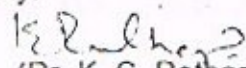
J-11013/5/2009-IA,II
Govt. of India
Ministry of Environment and Forests
IA Division

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi-110 003.
29th June 2010

Office Memorandum

1. The Regional offices of Ministry of Environment and Forests have been entrusted with the responsibility of monitoring compliance status of the conditions stipulated while according environment clearance to various developmental projects under the EIA and CRZ Notifications. For the purpose, the officers from the Regional offices have been undertaking visits to the projects and based on the observations made during the visit, the monitoring reports are submitted to the Ministry of Environment and Forests.
2. It has been observed that the monitoring reports are often submitted very late, even in cases of serious violations, thereby, prejudicing effective action against the units found non compliant to the environment clearance conditions and defeating the very purpose of monitoring.
3. In view of the above, it has been decided that the Regional offices will, henceforth, send the monitoring reports to monitoring cell of IA division within one month of monitoring of project/ unit in respect of these projects which have been found in gross violation of environment clearance conditions. However, in all other cases, a simple statement indicating name of units monitored along with summary statement of observations made during monitoring may be sent every month for all other projects monitored in the previous month.

This issues with the approval of the Competent Authority.


(Dr. K. C. Rathore)
Scientist "F"

To

1. The Chief Conservator of Forests, Ministry of Env & Forests, Regional Office (East), A/3, Chandrasekharpur, **Bhubaneswar** 751023 Orissa.
2. The Chief Conservator of Forests, Ministry of Env. & Forests, Regional Office (South), Kendriya Sadan, 4th floor, E & F wings, 17th Main Road, Koramangala "B" **Bangalore-560034**
3. The Chief Conservator of Forests, Ministry of Env. & Forests, Regional Office (WZ), Kendriya Paryavaran Bhawan, E-5, Arera Colony, Link Road-3, Ravishankar Nagar, **Bhopal** 462016, M.P.
4. The Chief Conservator of Forests, Ministry of Env. & Forests, Regional Office (NEZ) Uplands Road, Laitumkhrah, **Shillong** 793003, Meghalaya
5. The Chief Conservator of Forests, Ministry of Env. & Forests, Regional Office (CZ), Kendriya Bhawan, 5th floor, Sector "H", Aligunj, **Lucknow** 226020 U.P.
6. The Chief Conservator of Forests, Ministry of Env. & Forests, Regional Office (NZ), Bays No. 24-25, Sector 31A, Dakshin Marg, **Chandigarh** 16th